

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 15/14 of NC-VI held on 17.10.2013

Meeting No. 15/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 17.10.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. A.K.Ojha	A.D	MSME
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT

The minutes of the meeting No. 14/14 held on 03.10.2013 sent by e mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	534	Party Name:STAR VET CHEM PVT. LTD		Meet No/Date:15/85-ALC3/2013 17.10.2013	Status: Deferred
	HQ File :01/85/162/033/AM14 RLA F.No. 09/24/40/046/AM14		Fixation of ad-hoc norms under para 4.4.2 of HBP, Vol.I for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid.		
	The committee decided to remind Department of Animal Husbandry, Dairying and Fisheries to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.				

2	535	Party Name:K L F NIRMAL INDUSTRIES (P) LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status: Deferred
	HQ File :01/85/171/042/AM14 RLA F.No.		Fixation of ad-hoc norms under para 4.4.2 of HBP, Vol.I for export of Sesame Oil against import of Sesame Seed.	
	Committee decided to remind Department of Vanaspati , Vegetable Oil and Fats (VVO&F) from Chairman. The case was deferred and to be placed before the committee on 15.11.2013.			

3	536 Case No.:15/3/85-ALC3/2013	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00015/AM14/	RLA File :09/24/040/00517/AM13/	Lic.No/Date:0910054944 05.02.2013	Approved
	The Committee decided to approve the case as per the written comments furnished by the MFPI vide their letter No. 4(7)/ 2013-DGFT dated 30.9.2013. The import items No 2&3 in application are not recommended as per the written comments of MFPI .			
	Export Item	Qty.	Import Item	Qty.
	Gherkins (pickled fruits and Vegetables).	2549302.00 kg	1. Vinegar 2. Glass Jar 3. Caps 4. Labels 5. Cartons	254930.00 kg. As per Policy pertaining to packing material
	RA may take consequential action as per policy / procedure.			

4	537 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	It is decided to remind Directorate of Cashewnut & Cocoa Development to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

5	538 Case No.:8/14/85-ALC3/2012	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00097/AM13/	RLA File :05/23/040/00085/AM13/	Lic.No/Date:0510327363 14.06.2012	Approved

The Committee decided to approve the norms as per the written comments furnished by the DIPP vide their letter No. 12/78/2013 –TSW/538 dated 17.10.2013 as under :-

Export Item	Qty.	Import Item	Qty.
Pre fabricated Telecom Shelter internal size (2200* 2200* 2600* mm) with cable ladder , panel thickness 63mm	50.00Nos (Net weight 32500Kgs)	Pre-coated Galvanised Iron Coils 0.5mm+/- 10% Thickness	11892.00Kgs inclusive of 5% wastage
		Polyol	6432.00Kgs inclusive of 5% wastage
		MDI (Isocynate)	8872.00Kgs inclusive of 5% wastage

RA may take consequential action as per policy/procedure.

6	539 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	
	It was decided to remind Addl. Development Commissioner, MSME to expedite their comments' He case was deferred and to be placed before the committee on 15.11.2013.			

7	540 Case No.:11/14/85-ALC3/2012	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00100/AM13/	RLA File :05/24/040/00109/AM13/	Lic.No/Date:0510328600 29.06.2012	Deferred
	The representative of MFPI stated that the comments will be ready in a weeks time .The case was deferred and to be placed before the committee on 15.11.2013.			

8	541 Case No.:5/34/85-ALC3/2012	Party Name:S.L.N. COFFEE PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00161/AM13/	RLA File :07/24/040/00353/AM13/	Lic.No/Date:0710092237 04.12.2012	Deferred
	It was decided to remind MFPI to expedite their comments The case was deferred and to be placed before the committee on 15.11.2013.			

9	542 Case No.:12/14/85-ALC3/2013	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00096/AM14/	RLA File :34/24/040/00130/AM14/	Lic.No/Date:3410037904 13.09.2013	Deferred
	It was decided to remind MSME (Food Division) to expedite their comments The case was deferred and to be placed before the committee on 15.11.2013.			

10	543 Case No.:4/39/85-ALC3/2012	Party Name:ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00174/AM13/	RLA File :03/94/040/00677/AM13/	Lic.No/Date:0310717604 19.12.2012	Approved
	The written comments furnished by the Department of C&PC vide their O.M N0 46011/42/2013-PC –II dated 11.10.2013 was noted. However as per Appendix 11 A as applied no wastage is claimed by the firm. Thus import items are allowed with quantity as per their net content in export product			
	Export Item	Qty.	Import Item	Qty
	Articles for sports such as Multi Activity play system, play ground equipment including Thriller range, various types of slides etc. made out	60,000.00 kgs	1. Glass Fibre	15,000.00 kgs
			2.Unsaturated polyester Resin	35,000.00 kgs

	of Fibre glass (Net weight of FRP – 50,000 KGS) Net content 1. Glass Fibre 15000 kgs 2. Unsaturated polyester Resin 35,000 kgs.			
	RA may take consequential action as per policy / procedure.			

11	544 Case No.:11/7/85-ALC3/2013	Party Name:SHREE VINAYAK FOODS & FABRICS P. LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00048/AM14/	RLA File :08/24/040/00075/AM14/	Lic.No/Date:0810121379 24.05.2013	Deferred
	It we decided to remind MSME to expedite their comments .The case was deferred and to be placed before the committee on 15.11.2013.			

12	545 Case No.:8/7/85-ALC3/2013	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00045/AM14/	RLA File :03/95/040/00808/AM13/	Lic.No/Date:0310734461 15.05.2013	Deferred
	It was noted that information called for from the firm as per DIPP D/L is not received so far. Committee decided to remind the firm to furnish the requisite information. The case was deferred and to be placed before the committee on 15.11.2013.			

13	546 Case No.:5/3/85-ALC3/2013	Party Name:KRISTAL SPIRITZ	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00005/AM14/	RLA File :03/94/040/00896/AM13/	Lic.No/Date:0310721989	Deferred

24.01.2013

It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.

14	547 Case No.:14/7/85-ALC3/2013	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00051/AM14/	RLA File :08/24/040/00009/AM14/	Lic.No/Date:0810120378 19.04.2013	Deferred
	It was noted that information called for from the firm as per MSME vide their letter dated 29.8.2013 and this office letter dated 17.9.2013 and 5.10.2013 has not been received so for .Committee decided to remind the firm and defer the case . The case is to be placed before the committee on 15.10.2013.			

15	548 Case No.:2/3/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00002/AM14/	RLA File :03/95/040/00823/AM13/	Lic.No/Date:0310721931 24.01.2013	Deferred
	It was noted that firms reply has been received and the same will be forwarded to MFPI for their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

16	549 Case No.:8/3/85-ALC3/2013	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00008/AM14/	RLA File :02/24/040/00175/AM13/	Lic.No/Date:0210186912 27.02.2013	Deferred
	It we decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

17	550	Party Name:GELTEC PVT. LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/011/AM12	RLA File :03/94/40/022/AM12	Lic.No/Date:030628064 26.04.2011	Deferred
	It was noted that norms for the said authorisation has already been approved by the NC meeting no 33 held on 17.1.2013 as per MFPI written comments . However, as represented by the firm It appeared that MFPI while recommending 2.9 % wastage for Geletin, did not factor in the same in calculation of import quantity of Geletin. It was d decided that MFPI may re examine and recalculate the import quantity of Geletin and description of export product. The case was deferred and to be placed before the committee on 15.11.2013.			

18	551 Case No.:3/7/85-ALC3/2012	Party Name:PUSHPAM FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00046/AM13/	RLA File :31/83/040/00019/AM13/	Lic.No/Date:3110054409 23.05.2012	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

19	552 Case No.:3/15/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00099/AM14/	RLA File :29/24/040/00005/AM14/	Lic.No/Date:2910022444 27.08.2013	Deferred
	It was decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

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20	553 Case No.:2/15/85-ALC3/2013	Party Name:R.H. INTERNATIONAL	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00098/AM14/	RLA File :29/24/040/00004/AM14/	Lic.No/Date:2910022331 21.08.2013	Deferred
	It was decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

21	554	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/002/AM12	RLA File :30/24/040/060/AM11	Lic.No/Date:3010072701 04.02.2011	Deferred
	It we decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

22	555 Case No.:4/15/85-ALC3/2012	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00108/AM13/	RLA File :30/24/040/00016/AM13/	Lic.No/Date:3010086781 13.06.2012	Deferred
	It we decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

23	556	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/021/AM12	RLA File :30/24/040/008/AM12	Lic.No/Date:3010074615 28.04.2011	Deferred
	It we decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on			

15.11.2013.

24	557 Case No.:1/15/85-ALC3/2013	Party Name:R.H. INTERNATIONAL	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00097/AM14/	RLA File :29/24/040/00001/AM14/	Lic.No/Date:2910021904 17.07.2013	Deferred
	It we decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

25	558 Case No.:9/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00046/AM14/	RLA File :34/24/040/00016/AM14/	Lic.No/Date:3410036727 26.04.2013	Deferred
	It we decided to remind Department of C&PC to expedite their comments. In the mean time applicant may be asked to clarify the activity involved in the conversion of import item into export product. The case was deferred and to be placed before the committee on 15.11.2013.			

26	559 Case No.:15/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00052/AM14/	RLA File :34/24/040/00015/AM14/	Lic.No/Date:3410036726 26.04.2013	Deferred
	It was decided to remind Department of C&PC to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

27	560 Case No.:13/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00050/AM14/	RLA File :34/24/040/00009/AM14/	Lic.No/Date:3410036725 26.04.2013	Deferred
	It was decided to remind Department of C&PC to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

28	561 Case No.:4/34/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00160/AM13/	RLA File :34/24/040/00235/AM13/	Lic.No/Date:3410035825 08.01.2013	Deferred
	It was decided to remind Department of C&PC to expedite their comments. In the mean time applicant may be asked to clarify the activity involved in the conversion of import item into the export product. The case was deferred and to be placed before the committee on 15.11.2013.			

29	562 Case No.:10/10/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00068/AM14/	RLA File :05/24/040/00104/AM14/	Lic.No/Date:0510359125 08.07.2013	Deferred
	It was decided to remind the Department of Electronics and Information Technology to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

30	563 Case No.:17/3/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00017/AM14/	RLA File :05/24/040/00451/AM13/	Lic.No/Date:0510348114 04.03.2013	Rejected
	It was decided to reject the case as no response is received from the applicant despite several reminders. RA to take consequential action under intimation to DGFT.			

31	564 Case No.:1/31/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00147/AM13/	RLA File :02/24/040/00149/AM13/	Lic.No/Date:0210184609 20.12.2012	Approved
	The committee decided to approve the ad-hoc norms as per the written comments furnished by Department of Pharmaceuticals vide their O.M No. 35021/11/2013-PI (Norms) dated 26.9.2013 as under			
Export Item		Qty.	Import Item	Qty.
.Scammony Resin (powdered)		1 .00 kg	Scammony Roots	8.184 kgs

RA may take consequential action as per policy / procedure.

32	565 Case No.:18/3/85-ALC3/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00018/AM14/	RLA File :02/24/040/00204/AM13/	Lic.No/Date:0210188347 04.04.2013	
	The committee decided to approve the ad-hoc norms as per the written comments furnished by Department of Pharmaceuticals vide their O.M No. 35021/11/2013-PI (Norms) dated 26.9.2013 as under			
	Export Item	Qty.	Import Item	Qty.
	.Scammony Resin (powdered)	1.00 kg	Scammony Roots	8.184 kgs
	RA may take consequential action as per policy / procedure.			

33	566 Case No.:1/5/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557 12.04.2011	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

34	567 Case No.:5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

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35	568 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	It was noted that clarification sought from the Tea Board regarding higher quantity of import recommendation has not been received despite several reminders.. It was decided to issue D.O reminder from Chairman to Tea Board to furnish their reply. The case was deferred and to be placed before the committee on 15.11.2013.			

36	569 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Deferred
	It was noted that clarification sought from the Tea Board regarding higher quantity of import recommendation has not been received despite several reminders.. It was decided to issue D.O reminder from Chairman to Tea Board to furnish their reply. The case was deferred and to be placed before the committee on 15.11.2013.			

37	570 Case No.:2/5/85-ALC3/2013	Party Name:EXOTIC NATURALS	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00023/AM14/	RLA File :03/94/040/00748/AM13/	Lic.No/Date:0310730102 02.04.2013	Approved.
	The committee decided to approve the ad-hoc input output norms as per the written comments furnished by the Department of pharmaceuticals vide their O.M No. 35021/09/2013-PI (Norms) dated 26.9.2013. as under			
	Export Item	Qty.	Import Item	Qty.
	Ipecacuanha Liquid extract 2% Emetine content 2%	1.00 kg	Ipecacuanha Roots containing Emetine content Range 0.8 % to 1.1 %	1.25 kg.
	RA may take consequential action as per policy / procedure.			

38	571	Party Name:EXOTIC NATURALS	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/010/AM13	RLA File :03/94/040/1098/AM12	Lic.No/Date:0310685277 07.03.2012	Approved
	The committee decided to approve the ad-hoc input output norms as per the written comments furnished by the Department of pharmaceuticals vide their O.M No. 35021/09/2013-PI (Norms) dated 26.9.2013. as under			

Export Item	Qty.	Import Item	Qty.
Ipecacuanha Liquid extract 2% Emetine content 2%	1.00 kg	Ipecacuanha Roots containing Emetine content Range 0.8 % to 1.1 %	1.25 kg.
RA may take consequential action as per policy / procedure			

39	572 Case No.:3/33/85-ALC3/2012	Party Name:SHIVA SHELLAC & CHEMICALS	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00150/AM13/	RLA File :50/24/040/00014/AM13/	Lic.No/Date:5010001531 04.12.2012	Deferred
	It was noted that firm vide their letter dated 26.9.2013 informed that they are not in a position to submit authenticated laboratory report as they do not have any raw material left over for lab testing. Committee decided to call for import documents, namely Bill of entries and copy of contract / agreement with foreign supplier. The case was deferred and to be placed before the committee on 15.11.2013.			

40	573	Party Name:MARINE CHEMICALS	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/091/AM13	RLA File :10/24/040/019/AM13	Lic.No/Date:1010050084 21.06.2012	Approved
	Review of adhoc norms			
	It was noted that ad-hoc norms for the said Authorisation was approved by the norms committee in its meeting No. 04 held on 16.5.2013. . On the representation of the firm ,it was decided to revise the norms as per written comments furnished by Department of Biotechnolgy on same product vide their O.M No. BT / IL/ O5/ 343 /2011-PID dated 08.8.2013 as under			
	Export Item	Qty.	Import Item	Qty.
	Agar Agar powder grade food / Micro Biological / Bacteriological / Pharma	1.00 MT	Agar Agar Powder Commercial Grade	1.1016 MT.
RA may take consequential action as per policy / procedure.				

41	574	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/162/204/AM09	RLA File :07/24/40/658/AM08	Lic.No/Date:0710055088	Deferred

20.12.2007

The representative of MFPI stated that comments in this case are at the stage of finalisation and will be forwarded to DGFT next week. Hence case was deferred and it was decided that the case may be placed in next meeting, if comments are received.

42	575	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/50/120/AM07	RLA File :07/24/40/185/AM07	Lic.No/Date:07100147367 14.09.2006	Deferred
	The representative of MFPI stated that comments in this case are at the stage of finalisation and will be forwarded to DGFT next week. Hence case was deferred and decided that the case may be placed in next meeting, if comments are received.			

43	576	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/50/001/AM07	RLA File :07/24/40/1022/AM06	Lic.No/Date:0710044118 31.03.2006	Deferred
	The representative of MFPI stated that comments in this case are at the stage of finalisation and will be forwarded to DGFT next week. Hence case was deferred and it was decided that the case may be placed in next meeting, if comments are received.			

44	577	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:

	HQ File :01/85/50/339/AM06	RLA File :07/24/40/437/AM06	Lic.No/Date:0710040356 20.09.2005	Deferred
	The representative of MFPI stated that comments in this case are at the stage of finalisation and will be forwarded to DGFT next week. Hence case was deferred and it was decided that the case may be placed in next meeting , if comments are received.			

45	578	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/50/222/AM10	RLA File :07/24/40/337/AM10	Lic.No/Date:0710068923 16.12.2009	Deferred
	The representative of MFPI stated that comments in this case are at the stage of finalisation and will be forwarded to DGFT next week. Hence case was deferred and it was decided that the case may be placed in next meeting , if comments are received.			

46	579	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	Case No.:9/39/85-ALC3/2012			
	HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred
	The representative of MFPI stated that the case is under their examination. MFPI representative was requested to indicate net content of flavouring substances against export products. The case was deferred and to be placed before the committee on 15.11.2013.			

47	580	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	Case No.:5/25/85-ALC3/2012			
	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120	Deferred

07.09.2012

The representative of MFPI stated that the case is under their examination. MFPI representative was requested to indicate net content of flavouring substances against export products. The case was deferred and to be placed before the committee on 15.11.2013.

48	581	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 15/85-ALC3/2013 17.10.2013	Status:
	Case No.: 19/3/85-ALC3/2013			
	HQ File : 01/85/050/00019/AM14/	RLA File : 06/24/040/00001/AM14/	Lic.No/Date: 0610031561 09.04.2013	Approved
The committee decided to approve the norms as per the written comments furnished by the office of the Textile commissioner				

(Noida) vide their letter No. 7(267) / 08/ SALC-ALC/ RON dated 23.9.2013 as under :-

Export Item	Qty.	Import Item	Qty.
71/0- HORSE RIDING BODY PROTECTOR FOR JUNIOR MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER FOAM 11 MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC SHOULD BE 7200 SQ.METER 2. RUBBER FOAM 11 MM SHOULD BE 3204 SQ.METER	4500 Nos.	Fabric 11 MM Rubber .	4801.5 Sq. Mtr. / 1056.15 kgs. 3118.5 Sq.Mtr. / 4446.00 kgs.
71/0- HORSE RIDING BODY PROTECTOR FOR ADULT MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER FOAM 11 MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC SHOULD BE 6546.40 SQ.METER 2. RUBBER FOAM 11 MM SHOULD BE 3203.73 SQ.METER	3674 Nos.	Fabric 11 MM Rubber	5217.08 Sq. Mtr. / 1147.75 Kgs. 3387.428 Sq. Mtr./ 4831.31 kgs

RA may take consequential action as per policy / procedure.

49

582 Case No.:11/36/85-ALC3/2011	Party Name:SUPERHOUSE LTD.,	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
HQ File :01/85/050/00214/AM12/	RLA File :06/24/040/00062/AM12/	Lic.No/Date:0610025830 09.02.2012	Approved

The committee decided to approve the norms as per the written comments furnished by the office of the Textile commissioner (Noida) vide their letter No. 7(267) / 08/ SALC-ALC/ RON dated 23.9.2013 as under :-

Export Item	Qty.	Import Item	Qty.
71/0- 5000 No. HORSE RIDING BODY PROTECTOR FOR ADULT MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER SHEET 11 MM AND 22MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC SHOULD BE 8863.63 SQ.METER 2. RUBBER SHEET 11 MM SHOULD BE 545.45 SQ.METER 3. RUBBER SHEET 22 MM SHOULD BE 1700 SQ.METER	5000 .00 Nos.	Fabric	7100 Sq. Mtr./ 1562 kgs.
		11 MM Rubber	560 Sq. Mtr. / 832.5 kgs.
		22 MM Rubber	1680 Sq. Mtr. / 5290 kgs.
71/0- 5000 No. HORSE RIDING BODY PROTECTOR FOR JUNIOR MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER SHEET 11 MM AND 22MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC SHOULD BE 7954.54 SQ.METER 2. RUBBER SHEET 11 MM SHOULD BE 409.09 SQ.METER 3. RUBBER	5000.00 Nos.	Fabric	5335 Sq. Mtr./ 1173.5 kgs.
		11 MM Rubber	

SHEET 22 MM SHOULD BE 1454.54 SQ.METER		22 MM Rubber	420 Sq. Mtr. / 620 kgs. 1400 Sq. Mtr. / 4410 kgs.
RA may take consequential action as per policy / procedure.			

50	583 Case No.:5/33/85-ALC3/2012	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00152/AM13/	RLA File :06/24/040/00027/AM13/	Lic.No/Date: 0610029444 05.11.2012	
	The committee decided to approve the norms as per the written comments furnished by the office of the Textile commissioner (Noida) vide their letter No. 7(267) / 08/ SALC-ALC/ RON dated 23.9.2013 as under :-			
	Export Item	Qty.	Import Item	Qty.
	71/0- 4402 No. HORSE RIDING BODY PROTECTOR FOR ADULT MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER SHEET 11 MM AND 22MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE SHOULD BE 7803.54 SQ.METER 2. RUBBER SHEET 11 MM SHOULD BE 574.17 SQ.METER 3. RUBBER SHEET 22 MM SHOULD BE 1416.29 SQ.METER	4402Nos.	Fabric	6250.84 Sq. Mtr./ 1375.19 kgs.
			11 MM Rubber	493.024 Sq. Mtr. / 729.411 kgs.
			22 MM Rubber	1479.072 Sq. Mtr. / 4657.32 kgs.
			7.5 MM Rubber	Not used
	71/0- 4402 No. HORSE RIDING BODY		Fabric	4696.93 Sq.

PROTECTOR FOR JUNIOR MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER SHEET 11 MM AND 22MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE SHOULD BE 7043.20 SQ.METER 2. RUBBER SHEET 11 MM SHOULD BE 382.78 SQ.METER 3. RUBBER SHEET 22 MM SHOULD BE 1263.18 SQ.METER	4402 Nos.	11 MM Rubber 22 MM Rubber 7.5 MM Rubber	Mtr./ 1033.15 kgs. 369.768 Sq. Mtr. / 545.85 kgs. 1232.56 Sq. Mtr. / 3882.56 kgs. Not used
71/0- 5260 No. HORSE RIDING BODY PROTECTOR FOR ADULT MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER SHEET 22MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE SHOULD BE 9324.54 SQ.METER 2. RUBBER SHEET 7.5 MM SHOULD BE 4531.69 SQ.METER	5260 Nos.	Fabric 11 MM Rubber 22 MM Rubber	7469.2 Sq. Mtr./ 1643.22 kgs. 589.12 Sq. Mtr. / 871.582 kgs. 1767.36 Sq. Mtr. / 5565.08 kgs.
71/0- 5260 No. HORSE RIDING BODY PROTECTOR FOR JUNIOR MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER SHEET 22MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE SHOULD BE 8416.00 SQ.METER 2. RUBBER SHEET 7.5 MM SHOULD BE 3398.76 SQ.METER	5260 Nos.	Fabric 11 MM Rubber 22 MM Rubber 7.5 MM Rubber	5612.42 Sq. Mtr./ 1234.52 kgs. 441.84 Sq. Mtr. / 652.24kgs. 1472.8 Sq. Mtr. / 4639.32 kgs. Not used

RA may take consequential action as per policy / procedure.

51	584 Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred.
	Committee decided to remind the Department of Animal Husbandry and Fisheries to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

52	585 Case No.:1/7/85-ALC3/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00038/AM14/	RLA File :05/23/040/00055/AM14/	Lic.No/Date:0510355134 24.05.2013	Deferred
	Committee decided to remind Department of C&PC to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

53	586 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	It was decided to remind Ayush from Chairman's side to expedite their comments The case was deferred and to be placed before the committee on 15.11.2013.			

54	587	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/116/AM13/	RLA File :05/23/040/216/AM13/	Lic.No/Date:0510335271 20.09.2012	Deferred

The copy of the firms reply dated 19.9.2013 was handed over to the representative of MFPI with a request to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.

55	588	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/035/AM13/	RLA File :05/23/040/517/AM12	Lic.No/Date:0510320564 21.03.2012	Deferred
	The copy of the firms reply dated 19.9.2013 was handed over to the representative of MFPI with a request to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

56	589	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/099/AM13/	RLA File :05/23/040/ /AM13/	Lic.No/Date:0510326268 30.05.2012	Deferred
	The copy of the firms reply dated 19.9.2013 was handed over to the representative of MFPI with a request to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

57	590	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/165/AM12	RLA File :05/23/040/310/AM12	Lic.No/Date:0510307961 15.11.2011	Deferred
	The copy of the firms reply dated 19.9.2013 was handed over to the representative of MFPI with a request to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

58	591	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	Case No.:10/39/85-ALC3/2012			
	HQ File :01/85/050/00180/AM13/	RLA File :05/23/040/00444/AM13/	Lic.No/Date:0510344228 28.01.2013	Deferred
	The copy of the firms reply dated 19.9.2013 was handed over to the representative of MFP with a request to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

59	592 Case No.:5/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00042/AM14/	RLA File :05/23/040/00014/AM14/	Lic.No/Date:0510351426 11.04.2013	Deferred
	The copy of the firms reply dated 19.9.2013 was handed over to the representative of MFPI with a request to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

60	593 Case No.:2/6/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00037/AM14/	RLA File :05/23/040/00013/AM14/	Lic.No/Date:0510351424 11.04.2013	Deferred
	The copy of the firms reply dated 19.9.2013 was handed over to the representative of MFPI with a request with a request to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

61	594 Case No.:2/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00039/AM14/	RLA File :05/23/040/00041/AM14/	Lic.No/Date:0510354421 16.05.2013	Deferred
	The copy of the firms reply dated 19.9.2013 was handed over to the representative of MFPI with a request to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

62	595 Case No.:12/3/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/050/00012/AM14/	RLA File :05/23/040/00491/AM13/	Lic.No/Date:0510346979 21.02.2013	Deferred
	The copy of the firms reply dated 19.9.2013 was handed over to the representative of MFPI with a request to expedite their comments. The case was deferred and to be placed before the committee on 15.11.2013.			

63	596	Party Name:GLOBAL GREEN COM LTD	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status:
	HQ File :01/85/162/087/AM14	RLA File :09/24/040/045/AM14/	Lic.No/Date:0910056001 15.05.2013	Approved
	The Committee decided to approve the case as per the written comments furnished by the MFPI vide their letter No. 4(7)/ 2013-DGFT dated 30.9.2013. The import items No 2&3 in application are not recommended as per the written comments of MFPI .			
	Export Item	Qty.	Import Item	Qty.
	Gherkins (pickled fruits and Vegetables).	2549302.00 kg	1. Vinegar 2. Glass Jar 3. Caps 4. Labels 5. Cartons	254930.00 kg. As per Policy pertaining to packing material
	RA may take consequential action as per policy / procedure.			

64	597	Party Name:REF FROM COMMISSIONER OF CUSTOMS (EXPORTS), MUMBAI	Meet No/Date:15/85-ALC3/2013 17.10.2013	Status: Deferred
	HQ File : 01/85/162/074/AM14	Clarification sought by Commissioner of Customs(Export), Mumbai		
	It was noted that MFPI has furnished their comments vide their letter No. 4(20)/2013-DGFT dated 01.10.2013 stating that Sweet Whey Powder is used in manufacture of Biscuits as an additive but no evidence/literature is available regarding use of Sweet Whey Powder as a leavening agent. However, MFPI vide their letter No. 4(20)-2013-DGFT dated 17.10.2013 has not furnished specific comments and enclosed a copy of IBMA's letter dated 30.09.2013 and New Customs House Laboratory letter No. S/2324/2009/Lab dated 16.11.2010 incorporating the comments of Customs House Laboratory which reveals that as per Ulmanu's Encyclopaedia of industrial			

chemistry Whey powder & Whey protein concentrate references may find use as Gelling & Foaming agent, stabilizer, Emulsifier and leavening agent in Bakery products However it is also stated that an expert opinion may also be sought.

In view of above, committee decided that. MFPI may indicate their view in the matter in the light of the Associations letter dated 30.9. 2013.

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